

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 74/TT/2021

- Subject** : Petition for determination of transmission tariff of 2019-24 period in respect of one asset under “Supplementary Transmission System for Ultra Mega Solar Power Park (700 MW) at Banaskantha (Radhanesda), Gujarat” in Western Region.
- Date of Hearing** : 22.6.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd.
& 11 Others
- Parties present** : Shri S. S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A. K. Verma, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
 - a. The instant petition is filed for determination of transmission tariff of 2019-24 period in respect of establishment of 2x500 MVA, 400/220 kV pooling station at Banaskantha (Radhanesda) (GIS) along with 1x125 MVAR bus reactor, 2 Numbers of 400 kV line bays at Banaskantha (Radhanesda) (GIS) for inter-connection of Banaskantha (Radhanesda) Pooling Station - Banaskantha (PG) 400 kV D/C (twin AL 59) line and 4 Numbers 220 kV line bays at 400/220 kV at Banaskantha (Radhanesda) Pooling Station under “Supplementary Transmission System for Ultra Mega Solar Power Park (700 MW) at Banaskantha (Radhanesda), Gujarat” in Western Region.



- b. As per the Investment Approval dated 20.12.2017, the subject transmission asset was scheduled to be declared under commercial operation by 20.6.2019 against which it achieved COD on 5.9.2020 with time over-run of 14 months and 16 days. The associated generating station i.e. Banaskantha (Radhanesada) Solar Power Park is being executed by Gujarat Power Corporation Limited (GPCL) and the same is yet to be declared under commercial operation while the transmission line is ready. Accordingly, the Petitioner has claimed COD of the Transmission System under Regulation 5(2) of the 2019 Tariff Regulations. The Petitioner has filed CEA certificate, WRLDC certificate of trial operation, notice to defaulting party i.e. GPCL and CMD certificate in support of COD of the subject asset and prayed that COD of the instant asset may be approved as 5.9.2020 under Regulation 5(2) of the 2019 Tariff Regulations.
- c. LTA was signed with GPCL on 13.10.2016 and regulatory approval was given by the Commission for execution of the instant asset vide order dated 30.3.2017 in Petition No. 143/MP/2016.
- d. A separate Investment Approval was obtained and a separate petition being Diary No. 771/2020 has been filed for 400 kV Banaskantha (Radhanesda) Pooling Station-Banaskantha (PG) D/C line along with 2 nos. 400 kV line bays at Bansakantha being executed by the Petitioner.
- e. The time over-run of 14 months and 16 days may be condoned. Detailed reasons and justifications have been given for delay in execution of the asset that is on account of delay in land acquisition, RoW issues, court cases, forest clearance and Covid-19 pandemic.
- f. Estimated completion cost of the asset is within the FR apportioned approved cost.
- g. Petitioner has received a CFA grant sanctioned by Ministry of New and Renewable Energy.
- h. Reply to the Technical Validation letter has been filed vide affidavit dated 17.6.2021.
- i. MPPMCL has filed its reply vide affidavit dated 7.6.2021 and the Petitioner has filed its rejoinder thereto vide affidavit dated 17.6.2021.

3. In response to a query of the Commission for obtaining a separate Investment Approval and consequent filing of a separate tariff petition for Pooling Station and transmission line, the representative for the Petitioner submitted that initially GPCL was to execute the Pooling Station. However, later in the 41st meeting of Standing Committee on Power System Planning in WR, it was decided that Banaskantha (Radhanesda) GIS 400/220 kV Pooling station shall be developed as part of ISTS along with Banaskantha (Radhanesda) Pooling Station-Banaskantha (PG) 400 kV D/C (twin AL 59) line.



4. The Commission directed the Respondents to file their reply 23.7.2021 on affidavit with an advance copy to the Petitioner and the Petitioner to file the rejoinder, if any, by 6.8.2021. The Commission further directed the parties to comply with the directions within the specified time and observed that no extension of time will be granted.

5. The Commission also directed to list the instant petition alongwith the Petition in Diary No. 771/2020. The matter shall be listed for further hearing in due course for which a separate notice will be issued to the parties concerned.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

